MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 30th May, 2011

S.O. 1230(E).—In exercise of the powers conferred by sub-section (3) of Section 1 of the Competition Act, 2002 (12 of 2003), the Central Government hereby appoints the 1st day of June, 2011 as the date on which Section 43A of the said Act [inserted by Section 37 of the Competition (Amendment) Act, 2007 (39 of 2007)] shall come into force.

[F No. 5/4/2003-IGC/CS]
RENUKA KUMAR, Jt. Secy.